HOME DEPARTMENT

Mantralaya, Bombay 400 032, dated the 24th September 1982

423

PRISONS ACT, 1894.

No. RJM. 0182/5(1815)PRS-2.—In exercise of the powers conferred by clauses (11), (27) and (28) of section 59 of the Prisons Act, 1894 (IX of 1894), in its application to the State of Maharashtra and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prison (Diet for Prisoners) Rules, 1970, namely :—

1. These rules may be called the Maharashtra Prison (Diet for Prisoners) (Second Amendment) Rules, 1982.

2. In rule 60 of the Maharashtra Prison (Diet for Prisoners) Rules, 1970, in sub-rule (3),—

(*a*) After the words "Republic Day", the words "and Independence Day" shall be inserted ; and

(*b*) for the figure and word "25 paise", the words "one rupee" shall be substituted.

By order and in the name of the Governor of Maharashtra,

K. B. DABHOLKAR,
Assistant Secretary to Government.

Note.—The Maharashtra Prisen (Diet for Prisoners) Rules, 1970, were last amended by Government Notification, Home Department, No. BSA. 0177/191(961)-PRS-2, dated the 3rd March 1982, and published on p. 108 of the *Maharashtra Government Gazette* (Extra Ordinary), Part IV-A, dated 3rd March 1982.

HOME DEPARTMENT

Mantralaya, Bombay 400 032, dated the 29th September 1982.

424

BOMBAY MOTOR VEHICLES RULES, 1959.

No. MVR. 0682/681-TRA-2.—Whereas the Government of Maharashtra is satisfied that the motor vehicle being a Catering van bearing the chassis No. 344052092030 and Engine No. 692D02098031 belonging to the Messrs. Indian Airlines, Santacruz, Bombay, is found suitable for carrying out work of public purpose ;

Now, therefore, in exercise of the powers conferred by the second proviso to sub-rule (2) of rule 166 of the Bombay Motor Vehicles Rules, 1959, the Government of Maharashtra, is hereby pleased to exempt the said vehicle from the operation of the provisions of the said rule 166 of